

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 18/TT/2014

Date: 27.6.2014

To
Chief Finance & Accounts,
Powerlinks Transmission Ltd.,
10 th Floor, DLF Tower A District,
Centre Jasola,
New Delhi-110025

Subject: Petition for Truing-up of Annual Transmission Charges for the period FY 2009-13 and Revised Estimates of FY 2013-14, for 400 KV Double Circuit Muzaffarpur-Gorakhpur Transmission Line in Eastern-Northern Inter-region associated with Tala Hydro Electric Project, East-North Inter-Connector and Northern Region Transmission System of Powerlinks Transmission Limited

Sir,

Please refer to your petition mentioned above. In this connection, I request you to furnish the following information on affidavit, with advance copy to respondents/ beneficiaries, latest by 15.7.2014:-

- i. The Auditor certificate for claiming Additional Capital Expenditure for the period 2009-14 does not include major heads, such as date of commissioning of the Assets, Cost as on DOCO and Expenditure incurred / to be incurred during the period 2009-14. The additional capital expenditure amounts being claimed in the petition should match with the Auditor's certificate.
- ii. Under which Regulations the petitioner has claimed Rs 50.83 Lakh towards consultancy fees paid to PGCIL during 2010-11;
- iii. The petitioner has paid Rs 39.27 Lakh for compensation of Forest Land as per directive of MoEF and has mentioned that the cost are recoverable from the beneficiaries u/s 68(5)& (6) of the Act. However, as per the Act, the compensation may be recovered from the licensee. The petitioner is directed to submit the justification to recover such compensation from the beneficiaries;
- iv. Rejoinder to the reply dated 27.5.2014 of Jaipur Discom.

Yours faithfully,

(Dr. P.K. Sinha)
A C (Legal)

